

**Distribution of Iron and Steel Materials:**

10450. SHRI NAKUL NAYAK:  
SHRI KESHARI LAL:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Iron and Steel materials have been released by Branch Sales Office, SAIL, New Delhi to parties covered by Adverse Departmental Committee/Government Audit Reports No. 10 and 11 dated 21 October, 89/1 January, 90 and 26 December, 1989 respectively on the basis of fake capacity certificates against the contents of the capacity certificates to some DCTD units for commercial production against chartered engineer's certificate and to some DGTD units without obtaining clearance from DGTD regarding commencement of commercial production;

(b) whether these parties were also released materials against TBS booking procured against confirmed bookings of DRS customers and by allocating light sections of conversion angles in TBS to private parties while refusing supplies to EEPFC holders and even delaying defence priorities; and

(c) if so, the protection Government propose to provide to customers who are threatened by these officials?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) BSO, SAIL, New Delhi has supplied Iron and Steel materials in terms of JPC guidelines and on submission of documents required under the guidelines.

On receipt of a complaint from a party attached to the Delhi branch, an internal committee in SAIL was asked to look into it. The Committee submitted its report on 21.10.1989. Certain corrective actions aris-

ing out of the report were taken by the zonal office. The issues brought out by the party were also a subject matter of audit memos in December, 89 and January, 90. The audit memos pertaining to distribution policy have been replied by SAIL and the other pertaining to dishonouring of cheques is under reply. Since this matter came to the notice of the head-quarters of SAIL Marketing organisation, two senior level committees were also appointed by SAIL to look into the issues in its entirety. The Committees have come to the conclusion that

- (i) neither the JPC nor the internal guidelines of SAIL have been violated.
- (ii) the branch has followed practices prevalent over a number of years.
- (iii) all bookings have been made on a uniform basis.

It is not possible for SAIL to check the authenticity of documents. Wherever authenticity of documents have been questioned in the complaints, these have been sent to the issuing authorities for their verification.

(b) Supplies of materials have been made in consonance with the laid down guidelines and procedures. There was no pending demand from EEPFC/Defence at the time of offering the items referred to in the question.

- (c) Does not arise.

**Establishment of Second Tiger Safari In Karnataka**

10451. SHRI V. KRISHNA RAO: Will the Minister of TOURISM be pleased to state:

(a) whether a Second Tiger Safari is proposed to be established in Karnataka;

(b) if so, the details of its location, the area and the number of different species of animals to be kept there;

(c) Whether Government propose to provide special central assistance to make the safari complex a famous tourist centre; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

[*Translation*]

#### **Income-Tax Raids**

10452. SHRI RAJVEER SINGH: Will the Minister of FINANCE be pleased to state:

(a) the number of big and well known companies raided by the Department of Income Tax during the last two years;

(b) the details of companies wherein irregularities were found in these raids; and

(c) the outcome of the raids?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). The Income Tax Department conducted 11,489 searches at various premises including those of companies during the financial years 1988-89 and 1989-90. These searches resulted in the seizure of *prima-facie* unaccounted assets of estimated value of Rs.280.73 crores. In the statements recorded during the course of the searches, the persons searched have disclosed unaccounted income of Rs.442.80 crores.

Details of searches which resulted in seizure of *prima-facie* unaccounted assets worth Rs. 1 crore or more, are given below.